

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 90/MP/2015

Subject : Petition for seeking declaration that the commissioning of the first asset of the Kudgi transmission system was delayed due to reasons beyond the control of the petitioner and declaration that the petitioner is entitled to a day for day extension for non availability of inter-connection facility.

Date of hearing : 19.5.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Kudgi Transmission Limited

Respondents : BESCO and others

Parties present : Shri Alok Shankar, Advocate, KTL

Record of Proceedings

Learned counsel for the petitioner submitted that 400 kV Kudgi- Narendra transmission line has been completed on 27.3.2015 and was declared ready for charging on the same day. He further submitted that the petitioner on 27.1.2015 approached the CEA for approval of the Electrical Inspectorate for Energization in terms of the provisions of the Central Electricity Authority (Measures relating to Safety and Electrical Supply) Regulations, 2010. In response, CEA informed that the line cannot be inspected unless charging facilities becomes available. Therefore, deemed COD cannot be declared unless CEA declares that the line is ready for charging.

2. Learned counsel for the petitioner requested the Commission to issue direction to CEA to inspect the element and allow test charging as the element can achieve deemed COD only 7 days after the date on which the facility is declared to be ready for charging as per Article 6.2 of the TSA.

3. After hearing the learned counsel, the Commission directed the petitioner to submit the following information on affidavit, by 5.6.2015.

(a) Details of coordination done with NTPC and PGCIL to ascertain status of the systems of interconnection facility.

(b) Notice given by petitioner to NTPC, CTU and CEA intimating expected/actual date of connection/completion and request if any, for completion of inter-connection facilities by NTPC and PGCIL.

(c) Minutes of Meeting held with CEA during April, 2015 regarding completion and charging of element.

4. The Commission reserved the order on the admissibility of the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**